

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

SPECIAL LEAVE PETITION (CIVIL) Diary No(s). 22726/2025
[Arising out of impugned final judgment and order dated 08-08-2024
in CO No. 2571/2024 passed by the High Court at Calcutta]

SHIB SANKAR MANDAL

Petitioner(s)

VERSUS

MAMATA MONDAL

Respondent(s)

IA No. 237441/2025 - CONDONATION OF DELAY IN FILING

IA No. 237442/2025 - CONDONATION OF DELAY IN REFILING / CURING THE
DEFECTSIA No. 237443/2025 - EXEMPTION FROM FILING C/C OF THE IMPUGNED
JUDGMENT

Date : 26-09-2025 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE VIKRAM NATH

HON'BLE MR. JUSTICE SANDEEP MEHTA

For Petitioner(s) : Mr. Sohham Sahu, Adv.
Mr. Deepak Vashisht, Adv.
Mr. Ravi Vashisht, Adv.
Mr. Aniket Gupta, Adv.
Mr. Anil Kumar, AOR

For Respondent(s) : Ms. Reena Pandey, Adv.
Mr. Anurag Pandey, AOR

UPON hearing the counsel the Court made the following
O R D E R

Delay condoned.

We are not inclined to interfere with the
impugned judgment/order of the High Court. Accordingly,
the Special Leave Petition is dismissed.

Pending application(s), if any, shall stand
disposed of.

(SONIA BHASIN)
ASSISTANT REGISTRAR-CUM-PS

(RANJANA SHAILEY)
ASSISTANT REGISTRAR